BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 201/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

Raghuvir Singh & Sons.

V/s.

Wind World India Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL	LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ANANDODAYA MISHRA ADVOCATE			2 2 9	Left -
	PADIA	3 FADOUGA	wwiL	
3. spenin C	NANDARANA	ADVOCATE.	wwiL	(a) land
4. RASHID		ADVOCATE	wull	
5. Ujwal	Trivedi			
b. Lahal		· · · · · · · · · · · · · · · · · · ·		Robert Jain
7. ROHET 2.	9LWANI		PITITIONER	A Standard Residence of the second se
8. SANKET GUI		ORDER		South
Learned Advocate	Mr Anar	ndodaya Michro	nrecent for	Operational

Learned Advocate Mr. Anandodaya Mishra present for Operational Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

Howar

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL